

ACT No. V OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 8th February 1860.)

An Act to amend Act III of 1857 (relating to trespasses by Cattle).

WHEREAS, under the provisions of Act III of 1857, fines may be levied from the owners of Cattle found trespassing and doing damage, or straying in any public place, and all unclaimed Cattle so found may be sold after sufficient notice; and whereas it is provided in the said Act that the sums received on account of fines and the unclaimed proceeds of the sale of unclaimed Cattle shall be applied to the payment of the salaries of pound-keepers and other purposes connected with the execution of the Act; and whereas the amount of the said sums may be larger than is required for the said purposes, and it is expedient to provide for their legal application to other purposes; It is enacted as follows:—

I. When the amount of the sums received on account of fines and the unclaimed proceeds of the sale of unclaimed Cattle is larger than is required for the payment of the salaries allowed to pound-keepers and the expenses incurred for the construction and maintenance of pounds and other purposes connected with the execution of the said Act, any surplus which may remain after making full provision for the said salaries and expenses may be applied, under the direction of the local Government, to the construction and repair of roads and bridges, and other works of a like nature.

Appropriation of sur-
plus fines, &c.

II. In

ACT No. V of 1860.

II. In the territories under the Government of Fort Saint George, it shall be lawful for Police Officers, in dealing according

MADRAS PRESIDENCY.

Procedure in dealing with the offences of forcibly opposing the seizure of Cattle, or rescuing Cattle.

to the provisions of Section XXVII Regulation XI. 1816 of the Madras Code with the offences specified in Section XIII of the said Act, to forward their proceedings with the offenders and witnesses either to the Magistrate or to the Criminal Judge. Magistrates shall have jurisdiction to award punishment under the said Act for such offences within the limits of the powers vested in them by law.

III. In the territories under the Government of Fort Saint George, Heads

MADRAS PRESIDENCY.

Heads of Police &c. not to be deemed Officers having Criminal jurisdiction within the meaning of Section XIV Act III of 1857.

of Police, Police Ameens, and Village Moonsiffs shall not be deemed Officers having Criminal jurisdiction authorized to receive and try charges without reference by the Magistrate within the meaning of Section XIV of the said Act.

IV. Section IV of the said Act shall be read throughout the General

MADRAS PRESIDENCY.

Construction of the words "Heads of Villages" in Section IV Act III of 1857.

Police District of the Presidency of Madras, as if the words "Village Inspectors" were substituted for "Heads of Villages."

Act to be read as part of Act III of 1857.

V. This Act shall be read with and taken as part of Act III of 1857.